

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6109 of 2018

Chittaranjan Mohanty

....

Petitioner

In person

-versus-

State of Odisha & Others

....

Opposite Parties

Mr. L. Samantaray, AGA

**CORAM:
THE CHIEF JUSTICE
JUSTICE M. S. RAMAN**

**ORDER
03.01.2023**

Order No.

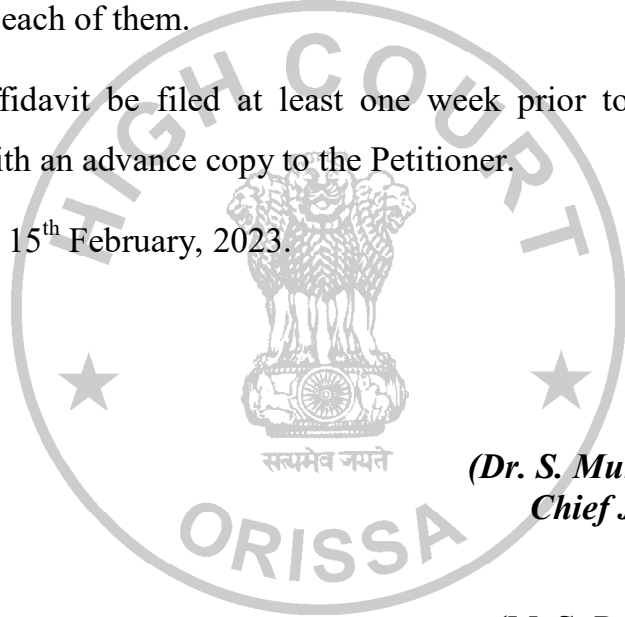
44. 1. The Petitioner who appears in person, has filed a note analyzing the various reports submitted by the D.L.S.As. The note also sets out the various shortcomings noticed by the Petitioner during his personal visit to some of the P.H.Cs and C.H.Cs in Cuttack, Jajpur and Jagatsinghpur. The Petitioner has offered a number of suggestions as to what steps should be taken by the Government immediately to redress the dire situation.
2. Mr. L. Samantaray, learned Additional Government Advocate states that he will examine the note submitted by the Petitioner and respond to the suggestions given on the next date.

3. Now that the Government has full facts before it, there should be no delay on its part in taking corrective measures. The Court would like to see tangible changes taking place on the ground in respect of each of the matters pointed out by the Petitioner in his note.

4. An affidavit be filed by the Additional Chief Secretary Health specifically dealing with each of the suggestions given by the Petitioner in his note and indicating the precise action taken in respect of each of them.

5. The affidavit be filed at least one week prior to next date of hearing with an advance copy to the Petitioner.

6. List on 15th February, 2023.



(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge

Laxmikant